

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,  
REGIONAL BENCH : ALLAHABAD**

**C/70192/2016-CU[DB]**

(Arising out of Order-in-Original No.KNP-EXCUS-000-COM-021-15-16 dated 06.11.2015 passed by Commissioner of Customs, Central Excise & Service Tax, Kanpur.)

M/s. Isolux Corsan Engineering & Construction Pvt.Ltd.

...APPELLANT(S)

VERSUS

Commissioner of Customs, Kanpur

RESPONDENT (S)

APPEARANCE

Absent on call for the Appellant (s)

Shri Rajeev Ranjan (Addl.Commr.) (A.R.) for the Revenue

**CORAM:**

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)

SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

DATE OF HEARING/DATE OF DECISION 18.07.2018

FINAL ORDER NO.71546/2018

**Per Mrs.Archana Wadhwa :**

On matter being called, neither anybody appeared on behalf of the appellant nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant

to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in the open Court.)

SD/  
**(ANIL G. SHAKKARWAR)**  
**MEMBER(TECHNICAL)**

SD/  
**(ARCHANA WADHWA)**  
**MEMBER (JUDICIAL)**

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